

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI BENCH**

Item 10

**COMP.APPL 124/2023 IN CP/216(MB)2022**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

SHRI.H.V. SUBBA RAO  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **24.03.2023**

NAME OF THE PARTIES: - **Union of India through SFIO**  
**VS**  
**ISMT LIMITED**

*Appearance (via video-conference):*

For the Applicant	: Adv. Omi Mehta i/b Adv. Ashish Mehta
For the Applicant in CA 124/2023	: Venkatesh Dhond, Sr. Adv a/w Sohil Shah and Rushad Irani i/b Pioneer Legal
For the Respondents No 2 to 4	: Mr. Nitesh Jain, Mr. Siddharth Ratho, Mr. Hridhay Khurana & Mr. Unnayan Mishra i/b Trilegal

Sec 241 (2) Section 246 Section 339 Rule 11 of NCLT

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**ORDER**

**Company Appeal 124/2023**

This is an application filed by the ISMT limited seeking deletion of name from array of the parties who has been 1 respondent in the main Company Petition under Section 241-242 of the Companies Act. Ld. Counsel appearing for the SFIO Omi Mehta seeks time to file Reply. Time Granted. Let the Reply be filed within a period of three weeks. Copy of the Reply may also be given to the other side well in advance. List this matter on Board on 16.05.2023.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

Jagdish

**Sd/-**

H.V. SUBBA RAO  
Member (Judicial)